

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

C.C.P.A. NO.: 87 OF 2007

[Arising out of OA 125 of 2006]

[Patna, this Thursday, the 21st Day of May, 2009]

.....
C O R A M

HON'BLE MR. SHANKAR PRASAD, MEMBER [ADMN.]
HON'BLE MS. SADHNA SRIVASTAVA, MEMBER [JUDL.]

.....
Smt. Kundan Devi @ Kundan Kumari, wife of Late Sri Arun Kumar, resident
of Purani Bhathi, Dariyapur Gola Road, Kadamkuan, Patna-800 003.

.....APPLICANT.

By Advocate :- Shri Gautam Bose, Sr. Advocate.

Shri Vikash Jha.

Vs.

1. Dr. [Smt.] Meera Srivastava, the Director, Central Government Health Scheme, Director General of Health Services, Nirman Bhavan, New Delhi.

2. Dr. [Smt.] Vani Chandrashekhar, the Additional Director, Central Govt. Health Scheme, 54, South Chhaju Bagh, Patna-800 001.

.....RESPONDENTS.

By Advocate :- N o n e

O R D E R [ORAL]

Shankar Prasad, M[A] :- The present contempt petition has been filed for non implementation of the orders dated 30.03.2007 passed in OA 125 of 2006 directing the respondents to reconsider the case of the applicant for compassionate appointment.

2. The respondents have filed a short reply saying that the case of the applicant is being considered along with other cases. They also ^{expressed a} regret for not taking the decision in time.

3. Mr. Gautam Bose, learned Sr. Advocate for the applicant states that the case of the applicant has since been considered and rejected. He has since preferred an O.A. against this order.

4. Heard learned counsels. The decision has been complied with J

though with a lapse of time, the respondents have expressed regret for the delay in taking the decision. In view of the orders passed, the contempt petition has become infructuous. It is disposed of as infructuous with no order as to costs. Notice to alleged contemners is discharged.


[Sadhna Srivastava]/M[J]


[Shankar Prasad]/M[A]

skj.